

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 21-03-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

-----  
**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
-----

**APPLICATION NUMBER : IA(IBC)/342(CHE)2024**

**PETITION NUMBER : CP/IB/135/2020**

**NAME OF THE APPLICANT : Chitra Perinkulam Raghavan(Liquidator)  
(Saravana Stores Gold Palace Pvt Ltd)**

**NAME OF THE RESPONDENT(S) : The Karur Vysya Bank Ltd & Ors**

**UNDER SECTION : Sec 60(5) of IBC, 2016, r/w Rule 11 of  
NCLT Rules, 2016**

-----

**ORDER**

Ld. Counsel Mr.Avinash Krishnan Ravi for the Applicant. Ld. Counsel Mr. Rohan Rajasekaran for R2. Ld. Counsel Mr. R. Pradeep for the R1.

R1 has filed consent memo vide Diary No.1477 dated 21.03.2024.

R2 to file reply by the end of the day.

Application is posted for hearing on **02.04.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**